

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
SOUTH ZONAL BENCH  
CHENNAI**

**Application No.ST/Misc/WD/41617/2018  
Appeal No.ST/40117/2015**

[Arising out of Order-in-Appeal No.152/2014 dt. 13.10.2014 passed by  
Commissioner of Central Excise (Appeals), Tiruchirappalli]

Safeway Dredging Enterprises

Appellant

Versus

Commissioner of Central Excise, Tiruchirappali

Respondent

Appearance :

Shri R. Balagopal, Consultant  
For the Appellant

Ms. T. Usha Devi, DC (AR)  
For the Respondent

**CORAM :**

**Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)  
Hon'ble Shri P. Dinesha, Member (Judicial)**

Date of hearing / decision : 06.12.2018

**FINAL ORDER No. 43034 / 2018**

**Per Shri Madhu Mohan Damodhar**

Ld. Consultant Shri R. Balagopal appearing on behalf of the appellant has  
filed the MA seeking withdrawal of their appeal.

2. Heard Ld.A.R.

3. The prayer is acceded to. The appeal is dismissed as withdrawn. MA  
(WD) is disposed.

(dictated and pronounced in court)

**(P. Dinesha)  
Member (Judicial)**

**(Madhu Mohan Damodhar)  
Member (Technical)**

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